

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
(THROUGH PHYSICAL HEARING WITH HYBRID MODE)

Original Application No. 194/2025/EZ

IN THE MATTER OF: -

Subrat Kumar Sahoo-----Appellant(s)

Versus

State of Odisha & Ors.----- Respondent(s)

Affidavit on Behalf of the Opposite Party/Respondent No.03 State Environment Impact Assessment Authority (SEIAA), Odisha

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Place: Bhubaneswar
Date: 15/12/2025

Shri Apurba Ghosh
Advocate for Respondent No.03
(SEIAA), Odisha
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IN THE MATTER OF: -

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Affidavit on Behalf of the Opposite Party/Respondent No.03 State Environment Impact Assessment Authority (SEIAA), Odisha

1. Dr. Pradeepta Kumar Nayak, son of Bhimasen Nayak aged 43 years, at present working as Environmental Scientist, State Environment Impact Assessment Authority, Odisha, do hereby solemnly affirm and state as follows.
2. That I am the deponent in this affidavit and I have been duly authorized to swear this affidavit on behalf of the Opposite Party No.03 before this Hon'ble National Green Tribunal.
3. That, I have gone through the Original Application petition and Hon'ble Court order dated 13.11.2025 and understood the contents thereof. I am well acquainted with the facts of the case and the relevant official records. Any contention, allegation or averment not dealt with in the present affidavit shall be construed as denied.

Pradeepta Kumar Nayak

Environmental Scientist
SEIAA, Odisha



4. That, in reply to the averments made in the Para-01 to Para-07 of the Original Application petition, deponent humbly submits that the averments are matters on record and this deponent has no comments to offer.
5. That, in reply to the averments made in the Para-08 and Para 09 of the Original Application petition, the deponent humbly submitted details on grant of prior Environmental Clearance (EC) to the project for establishment of 1,00,000 TPA green field Coal Tar Distillation Plant located at Kalinganagar Industrial Area, Tahasil-Danagadi, District-Jajpur, Odisha by M/s. VCI Chemical Industries Pvt. Ltd. in chronological order for better appreciation of Hon'ble Tribunal.

- a) **20.12.2022:** The project proponent M/s. VCI Chemical Industries Pvt. Ltd. had submitted a Terms of Reference (ToR) application to SEIAA, Odisha vide application no. vide application No. SIA/OR/IND2/406839/2022 dated 20.12.2022 for Environmental Clearance (EC). The ToR proposal was placed in State Level Expert Appraisal Committee (SEAC) on 14.12.2023 and the SEAC recommended the proposal with standard and specific condition for EIA studies & Public Hearing. Further, the proposal was placed in 113th SEIAA, Odisha meeting held on 04.04.2023 and the Authority approved the SEAC recommendation and allowed ToR to the Project proponent vide file no. File No. SIA/OR/IND2/406839/2022 dated 28.04.2023.



Pradeepa Kumar Nayak

**Environmental Scientist
SEIAA, Odisha**

The copy of the ToR letter dated 28.04.2023 is attached in **Annexure-I**.

- b) **23.03.2024:** After completion of EIA studies and Public Hearing, further, the project proponent has submitted environmental clearance (EC) application to State Level Expert Appraisal Committee (SEAC) vide application No. SIA/OR/IND2/467010/2024 dated 23/03/2024. The SEAC recommended the proposal for grant of EC in its meeting held on 10.07.2024 with standard and specific conditions. Then, the proposal was placed in 173rd SEIAA, Odisha meeting held on 06.08.2024 & 08.08.2024 and the Authority approved SEAC recommendation and issued EC for said project to establishment of 1,00,000 TPA green field Coal Tar Distillation Plant located at Kalinganagar Industrial Area, District-Jajpur by M/s. VCI Chemical Industries Pvt. Ltd” with stipulations, environmental conditions and safeguards vide EC Identification No. EC24B1401OR5567675N dated 17.08.2024.

The copy of the EC Identification No. EC24B1401OR5567675N dated 17.08.2024 is attached in **Annexure-II**.

- c) **03.10.2025:** Presently, the project proponent has submitted Amendment of EC application vide proposal no. SIA/OR/IND2/551077/2025 dated 03.10.2025 to SEAC, Odisha for Proposed Coal Tar Processing Unit



Prad septa Kumar Nayak

**Environmental Scientist
SEIAA, Odisha**

from capacity of 1,00,000 TPA to 1,40,000 TPA along with PGP Plant at Mouza- Jakhapura & Kachharigaon, Thana-Dharmashala, Tehsil-Dangadi at District-Jajpur, Odisha by M/s. VCI Chemical Industries Ltd. which is under consideration at SEAC level.

6. That, in reply to the averments made in the Para-10 to Para-18 of the Original Application petition, deponent humbly submits that the averments are matters on record and this deponent has no comments to offer.
7. That, in reply to the averments made in the Para-19 of the Original Application petition, deponent humbly submits that during ToR & EC application, the project proponent has submitted schedule issued by Odisha Industrial Infrastructure Development Corporation (IDCO) vide letter no.22782 dated 06.09.2022. Neither, the Authority IDCO nor the project proponent has mentioned that the said land coming under forest kissam. Now, the SEIAA, Odisha has issued a letter to the Divisional Forest Officer, Cuttack Forest Division vide letter no. 6921/SEIAA dated 12.12.2025 for clarification about the status of the land and action will be initiate against the project proponent after receipt clarification from DFO, Cuttack if there is any involvement of forest land for the said project.

Pradeepa Kumar Nayak

**Environmental Scientist
SEIAA, Odisha**



The copy of the IDCO land allotment letter dated 06.09.2022 and letter issued to DFO, Cuttack for clarification on status of land vide letter no.6921/SEIAA dated 12.12.2025 is attached in **Annexure-III & IV** respectively.

8. That, in reply to the averments made in the Para-20 and Para-21 of the Original Application petition, deponent humbly submits that the averments are matters on record and this deponent has no comments to offer.
9. That, in reply to the averments made in the Para-22 to Para-25 of the Original Application petition, deponent humbly submits that the details mentioned in Para-05 & Para-07.
10. That, in reply to the averments made in the Para-26 and Para-28 of the Original Application petition, deponent humbly submits that the averments are matters on record and this deponent has no comments to offer.
11. That, in reply to the averments made in the Para-29 to Para-52 of the Original Application petition, deponent humbly submits that the details mentioned in Para-05 & Para-07.
12. That the deponent reserves the right to file further affidavit as and when necessary.
13. That the facts stated above in this counter affidavit are true to the best of my knowledge and belief which are based on official records that I believe to be true.



Identified by
Advocate

Pradeep Kumar Nayak

Deponent

**Environmental Scientist
SEIAA, Odisha**

VERIFICATION

Verified at Bhubaneswar on this day of ~~12 DEC 2025~~ that the contents of the above affidavits are true and correct on the basis of the records maintained by the respondent in the daily course of its business, no part of it is false and nothing has been concealed therefore.

Place: Bhubaneswar

Date:

Pradeepta Kumar Nayak
Deponent

**Environmental Scientist
SEIAA, Odisha**



SWORN BEFORE ME

12.12.2023



**DUSASAN SAMANTARAY
NOTARY, GOVT. OF ODISHA
BHUBANESWAR, ODISHA
REGD. NO. 88/2012
MOB-9439143015**

IDENTIFIED BY ME

ADVOC *12.12.2023*



STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY, ODISHA
 SRF-2/1, Unit-IX, Bhubaneswar-751022, Tel: 0674-3510075, Email: seiaaodisha@gmail.com
 A statutory body constituted by Ministry of Environment, Forest & Climate Change under Environment
 (Protection) Act, 1986)

File No. SIA/OR/IND2/406839/2022

Dated 28th April, 2023
 Bhubaneswar

To

Mr. Shubham Gupta (Director)
 M/s. VCI Chemical Industries Pvt. Ltd.
 49, Govt. Industrial Estate, Kalpi Road, Kanpur,
 Dist-Kanpur Nagar, State-Uttar Pradesh

Subject: Proposal for grant of Term of Reference (ToR) for 1,00,000 TPA green field Coal Tar Distillation Plant at Kalinganagar Industrial Area, Village-Jakhapura & Kachharigaon, Tehsil-Danagadi, District-Jajpur by M/s VCI Chemical Industries Private Limited and the applicant is Mr. Shubham Gupta (Director)-Reg.

The project proponent Mr. Shubham Gupta (Director) of M/s. VCI Chemical Industries Pvt. Ltd. has submitted an application for EC to SEIAA, Odisha through the Parivesh portal of MOEF&CC, GOI vide online application no. SIA/OR/IND2/406839/2022 dated 20.12.2022 for grant of Term of Reference (ToR) for 1,00,000 TPA green field Coal Tar Distillation Plant at Kalinganagar Industrial Area, Village-Jakhapura & Kachharigaon, Tehsil-Danagadi, District-Jajpur by M/s VCI Chemical Industries Private Limited.

2. Proposal in brief:

Proposal No.	SIA/OR/IND2/406839/2022
File No.	406839/19-IND2/01-2023
Project Type	Fresh ToR
Category	B1
Project/Activity including Schedule No.	4(b) ii – Coal tar processing units
Name of the Project	Proposal for grant of ToR 1,00,000 TPA green field Coal Tar Distillation Plant at Kalinganagar Industrial Area, Village-Jakhapura & Kachharigaon, Tehsil-Danagadi, District-Jajpur by M/s VCI Chemical Industries Private Limited
Name of the company/Organization	Applicant: M/s VCI Chemical Industries Private Limited; Mr Shubham Gupta
Location of Project	Village –Jakhapura & Kachharigaon, Tehsil - Danagadi, District - Jajpur,
ToR Date	N/A
Name of Consultant	M/s. Visiontech Consultancy Pvt. Ltd.

[Handwritten signature]



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3. **Project details:** The highlights of the project, as ascertained from the application and as revealed from the proceedings/ discussions held during the meetings of SEAC/SEIAA, are given as under:
- (i) This is a proposal of M/s VCI Chemical Industries Pvt. Ltd for consideration of ToR for proposed 1,00,000 TPA green field Coal Tar Distillation Plant located at Village – Jakhapura & Kachharigaon, Tehsil - Danagadi, District - Jajpur filed by Sri Shubham Gupta.
 - (ii) **Category:** As per EIA Notifications 2006, the proposed plant falls under category “B” schedule of 4 (b)– “Coal Tar Processing Units”.
 - (iii) **Project details:** This is a proposed Greenfield project for Coal Tar Distillation Plant of processing capacity 1,00,000 TPA at Village Jakhapura & Kachharigaon, Tahsil: Danagadi, District: Jajpur in Odisha. The plant will also be equipped with most efficient auxiliary sub systems, material handling facilities and pollution control equipment. The land area for the proposed plant 22 Acre has been allotted by IDCO and is non-forest. Also, the proposed site is in a notified industrial area.
 - (iv) Land allotted by IDCO vide letter no. IDCO:HO:P&A:LAE:8229/2021_22782 dtd. 06.09.2022.
 - (v) No alternate sites considered as the proposed land as it comes under Kalinga Nagar Industrial notified area (Jakhapura & Kachharigaon village) vide The Odisha Gazette No. 458 Cuttack, Monday, March 03, 2014, Industrial department Notification 24th February 2014, letter no 962-XIX-HI-22/2014-I.
 - (vi) **Location and Connectivity:** The geo coordinates of the plant area are 20°55'50.10"N & 86° 2'56.32"E, 20°55'42.32"N & 86° 3'1.98"E, 20°55'37.30"N & 86° 2'53.00"E, 20°55'45.56"N & 86° 2'47.25"E. The project site is situated at Village Jakhapura & Kachharigaon, Tahsil: Danagadi, District: Jajpur in Odisha. The topography of the plant area is flat with minor undulations. The site is well connected with Industrial Corridor Road of Kalinga Nagar Industrial Complex (adjacent to Project boundary), which in turn is connected to the NH 200 (4.01 km, SW). The Jakhapura Junction (2.05 km in Southeast) connects the site to the Jamshedpur- Vishakhapatnam Railway line. The airport closest to the proposed site is the Biju Patnaik Airport (78.75 km in SW) in Bhubaneswar. Kalinganagar is located at 120 km from Paradeep port and 160 km from Dhamra port which are well connected through road and rail.
 - (vii) There is no National Parks, Wildlife sanctuaries and Biosphere Reserves within 10 Km from the proposed site. However, Dangadi Protective Forest is present at 4.29 km, NNE. Brahmani River (4.63 km, South), Ganda Nala (3.43 km, East) and a Seasonal Nala (0.05 km, West).



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(viii) Land use:

Table: Land use break up

Sl. No.	Description of Area	Acre (Ac.)	Hectare (Ha.)	Area Percentage (%)
a)	Security Office, Reception & Material Inward/outward Area	0.5	0.20	2
b)	Office Building, Dormitory, Canteen & Parking	1.7	0.69	8
c)	Weighbridge	0.1	0.04	0
d)	Air Compressor & Nitrogen Room	0.2	0.08	1
e)	Cooling Tower	0.2	0.08	1
f)	Fire Hydrant System, Process Water	0.2	0.08	1
g)	Steam Boiler	0.5	0.20	2
h)	Effluent Treatment Plant (ETP)	0.9	0.36	4
i)	Pitch Reforming, Zero QI Warehouse	1.5	0.61	7
j)	Refined Naphthalene Warehouse	0.5	0.20	2
k)	NSF Area	0.4	0.16	2
l)	Coal Tar Distillation Area	1.2	0.49	5
m)	Intermediate Tank Farm Area	0.6	0.24	3
n)	Raw Material & Product Tank Farm Area	1.4	0.57	6
o)	Light Oil Tank Farm Area	0.3	0.12	1
p)	Electrical Substation	0.3	0.12	1
q)	Store Room & Workshop	0.1	0.04	0
r)	Loading Area	0.4	0.16	2
s)	Subtotal Built up Area	11	4.45	50
t)	Scrap Yard Area	0.2	0.08	1
u)	Tanker Yard Area	0.6	0.24	3
v)	Road Area	2.1	0.85	10
w)	Drain Area	0.5	0.20	2
x)	Water Reservoir, Rainwater Harvesting & SRTS	0.3	0.12	1
	Subtotal Open Area	3.7	1.50	17
y)	Green Belt Area	7.3	2.95	33
	Subtotal Green Belt Area	7.3	2.95	33



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Total Area	22	8.90	100
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- (ix) Water requirement: The total water requirement for the proposed plant will be 376 KLD sourced from Department of Water Resources (IDCO Supply).
- (x) STP/ETP: The domestic wastewater will be treated in STP. A total of 12.80 KLD will be sent to the Sewage Treatment Plant of 20 KLD Capacity. Treated water will be recycled and reused. The STP will run by the MBBR technology. The Process wastewater will be treated in Effluent Treatment Plant (60 KLD).
- (xi) Wastewater generation:

Table: Details of Wastewater

S. No.	Description	Wastewater generation in KLD	Remarks
a)	Process	3	The water will be treated in ETP (60 KLD) and be reused in Processing.
b)	WTP Backwash	10	
c)	Floor washing wastewater	11	
d)	Boiler blow down	3	
e)	Cooling Tower blow down	29	
f)	Domestic wastewater	12.8	The water will be treated in STP (20 KLD) and be reused for Greenbelt.
	Total	68.8	

- (xii) Power requirement: The power requirement for the proposed project is 2.138 MW sourced from TPCODL.
- (xiii) Fuel requirement: Natural gas 560 Metric Million British Thermal Unit per day (MMBTY/D) is required and will be sourced from BPCL (Bhubaneswar) and will be transported via Pipeline.
- (xiv) Greenbelt: The total green belt area shall be 33% of the total area. A comprehensive greenbelt/ plantation program will be undertaken in and around the project. The species selection will depend upon the crown shape, surface of bark and leaves, flower, color, the capacity of growth in the wide variations of ecological conditions etc.
- (xv) Rainwater harvesting:

Particulars	Area (To be filled)	Avg. Rain fall (mm/annum)	Runoff Coefficient	Avg. Water	Loss in Evaporation from Storage Tank (m ³)
				collected	



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	(Acr es)	(Sqm)			(m ³ /annu m)	
Roof Top of building/Sh ed/	6	24,276	1.56	0.85	32190	
Road/Pave d area	2.2	8901.2		0.65	9014.82	
Open Land (Drain area, Tanker Yard area, Scrap Yard area)	1.8	7282.8		0.20	2269.46	
Green Belt	7.3	29131. 2		0.15	6808.39	
Reservoir (Rain water Harvesting , SRTS)	0.3	1213.8		1	1891.22	2658.22 (about 5% loss)
Total	17.6	70805	-	-	52,173.8 9	

(xvi) **Greenbelt:**

Particulars	Area (To be filled)		Avg. Rain fall (mm/annum)	Runoff Coefficient	Avg. Water collected (m ³ /annu m)	Loss in Evaporation from Storage Tank (m ³)
	(Acre s)	(Sqm)				
Roof Top of buildin g/Shed/	6	24,276	1.56	0.85	32190	
Road/P aved area	2.2	8901.2		0.65	9014.82	



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Open Land (Drain area, Tanker Yard area, Scrap Yard area)	1.8	7282.8		0.20	2269.46	
Green Belt	7.3	29131.2		0.15	6808.39	
Reservoir (Rain water Harvesting, SRTS)	0.3	1213.8		1	1891.22	2658.22 (about 5% loss)
Total	17.6	70805	-	-	52,173.89	

- (xvii) Manpower: It is estimated that the manpower requirement for the proposed plant will be about 600 during the construction phase of the plant and 167 during operation phase of the plan.
- (xviii) Project cost: The total cost of the project is estimated to be Rs. 203.72 Crores. Total capital cost for environmental pollution control measures Rs. 14.20 Crores. Recurring cost per annum for environment pollution control measures Rs. 2.165 Crores.
- (xix) The Environment consultant M/s Visiontek Consultancy Services Pvt. Ltd, Bhubaneswar along with the proponent made a presentation on the proposal before the Committee
- The proposal was placed in the SEAC meeting held on 14.02.2023 and the SEAC the SEAC prescribed below mentioned specific ToRs in addition to standard ToRs for conducting detailed EIA study.
 - The matter was examined in the State Environment Impact Assessment Authority (SEIAA), Odisha in its 113th meeting held on 04.04.2023 and the Authority decided that ToR (both standard and Specific) be issued for undertaking detailed EIA study as recommended by SEAC.
 - Terms of Reference (ToR) is granted under the provisions of EIA Notification No. S.O. 1533 (E) dated the 14th September, 2006 of the Government of India in the erstwhile Ministry of Environment and Forests, as amended from time to time for 1,00,000 TPA green field Coal Tar Distillation Plant at Kalinganagar Industrial Area, Village-Jakhapura & Kachharigaon, Tehsil-Danagadi, District-Jajpur by M/s VCI Chemical**



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Industries Private Limited for EIA studies with the specific conditions mentioned below along with standard conditions (attached in annexure-I) along with Public Hearing.

Specific Conditions

- i) The project proponent shall conduct public hearing for the project.
- ii) Detailed specification of ETP to be used including confirmation of chemical analysis of treated waste water from ETP and "zero discharge" SOP.
- iii) Detailed proposal for management of Hazardous waste generated.
- iv) Land schedule along with kissam plot wise in tabular form.
- v) Chemical Analysis of Waste water and ensure zero liquid discharge from the premises. Water balance with ZLD proposal to be submitted.
- vi) Mitigation measures to be undertaken to arrest pollutants going to air including composition / chemical analysis of process loss effluents and emissions to be found out and technology driven mitigation measures to be submitted.
- vii) Occupational health study in the area including adoption of ISO 14001 and OHSAS to be submitted.
- viii) Measures to be taken to control odour problem.
- ix) To submit STP and it's capacity including the water balance (both monsoon and non-monsoon) and disposal of excess treated waste water, quantity, mechanism and SOP.
- x) To indicate details of bore well, tube well and Pond/ or water bodies physically present within 2-5 kms of the proposed project and the habitation within 5 kms.
- xi) SOP for periodical testing of the water/ tube Wells, bore well and Ponds / water bodies w.r.t Cyanide, phenolic compounds (Phenol), ammonia and health hazardous substances Etc. w.r.t BIS for drinking water suitability.
- xii) To make provision of concrete Garland drain around the boundary of the project to collect surface runoff/ storm water/ or any mix of treated waste water from ETP, collection of the same in an impervious concrete Pond with matting to arrest any leached and recycling of the same in ETP.
- xiii) To have technological provision in ETP so that have treated liquid outlet discharge having Cyanide, Phenol or ammonia contain etc. and continuous chemical analysis of the same.
- xiv) To have provision of concrete Pit of appropriate dimension with matting to put ETP sludge and SOP for suitable disposal of the same after due chemical analysis.
- xv) To undertake traffic density study by domain expert at the intersection of the incoming vehicles/ outgoing vehicles of the proposed project with NH 200 which is located at about 200 mtr from the project side.
- xvi) To undertake socio- economic study of the locality through the domain expert.
- xvii) Sulphur content in coal tar and sulphur mass balance in the whole process.
- xviii) Detail report on phenol content, cyanide content and hydrocarbon content present in air, oil and water.



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- xix) Details of Hydrocarbon loss during the manufacturing process.
- xx) Power consumption requirement including renewable energy details.
- xxi) A box diagram for material balance with flow chart.
- xxii) Occupational exposure hazard management details.

Yours Faithfully,

Member Secretary

Copy to

1. Additional Chief Secretary, Forest, Environment & Climate Change Dept., Government of Odisha for information.
2. Member Secretary, State Pollution Control Board, Odisha, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-8, Bhubaneswar for information.
3. Member Secretary, SEAC, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII, Bhubaneswar for information.
4. Deputy D.G.Forest., Integrated Regional Office (IRO), Ministry of Environment & Forests, A-31, Chandrasekharpur, Bhubaneswar for information.
5. Director of Mines, Govt. of Odisha
6. Collector & DM, Jajpur/ DFO, Cuttack/ Sub Collector, Jajpur, Tahsildar, Danagadi for Information and necessary action.
7. Guard file for record/Website/Parivesh Portal.

Member Secretary

ANNEXURE-I**STANDARD TERMS OF REFERENCE FOR CONDUCTING ENVIRONMENT IMPACT ASSESSMENT STUDY FOR PROPOSED 1,00,000 TPA GREEN FIELD COAL TAR DISTILLATION PLANT OF VCI CHEMICAL INDUSTRIES PVT. LTD OVER AN AREA 22.00 ACRES AT VILLAGE – JAKHAPURA & KACHHARIGAON, TEHSIL - DANAGADI, DISTRICT - JAJPUR OF SRI SHUBHAM GUPTA – TOR**

- 1) **Executive Summary**
- 2) **Introduction**
 - i. Details of the EIA Consultant including NABET accreditation
 - ii. Information about the project proponent
 - iii. Importance and benefits of the project
- 3) **Project Description**
 - i. Cost of project and time of completion.
 - ii. Products with capacities for the proposed project.
 - iii. If expansion project, details of existing products with capacities and whether adequate land is available for expansion, reference of earlier EC if any.
 - iv. List of raw materials required and their source along with mode of transportation.
 - v. Other chemicals and materials required with quantities and storage capacities
 - vi. Details of Emission, effluents, hazardous waste generation and their management.
 - vii. Requirement of water, power, with source of supply, status of approval, water balance diagram, man-power requirement (regular and contract)
 - viii. Process description along with major equipments and machineries, process flow sheet (quantative) from raw material to products to be provided
 - ix. Hazard identification and details of proposed safety systems.
 - x. **Expansion/modernization proposals:**
 - a) Copy of all the Environmental Clearance(s) including Amendments thereto obtained for the project from MOEF/SEIAA shall be attached as an Annexure. A certified copy of the latest Monitoring Report of the Regional Office of the Ministry of Environment and Forests as per circular dated 30th May, 2012 on the status of compliance of conditions stipulated in all the existing environmental clearances including Amendments shall be provided. In addition, status of compliance of Consent to Operate for the ongoing / existing operation of the project from SPCB shall be attached with the EIA-EMP report.
 - b) In case the existing project has not obtained environmental clearance, reasons for not taking EC under the provisions of the EIA Notification 1994 and/or EIA Notification, 2006 shall be provided. Copies of Consent to Establish/No Objection Certificate and Consent to Operate (in case of units operating prior to EIA Notification 2006, CTE and CTO of FY 2005-2006) obtained from the SPCB shall be submitted. Further, compliance report to the conditions of consents from the SPCB shall be submitted.



4) Site Details

- i. Location of the project site covering village, Taluka/Tehsil, District and State, Justification
for selecting the site, whether other sites were considered.
- ii. A toposheet of the study area of radius of 10km and site location on 1:50,000/1:25,000 scale on an A3/A2 sheet. (including all eco-sensitive areas and environmentally sensitive places)
- iii. Details w.r.t. option analysis for selection of site
- iv. Co-ordinates (lat-long) of all four corners of the site.
- v. Google map-Earth downloaded of the project site.
- vi. Layout maps indicating existing unit as well as proposed unit indicating storage area, plant area, greenbelt area, utilities etc. If located within an Industrial area/Estate/Complex, layout of Industrial Area indicating location of unit within the Industrial area/Estate.
- vii. Photographs of the proposed and existing (if applicable) plant site. If existing, show photographs of plantation/greenbelt, in particular.
- viii. Landuse break-up of total land of the project site (identified and acquired), government/ private - agricultural, forest, wasteland, water bodies, settlements, etc shall be included. (not required for industrial area)
- ix. A list of major industries with name and type within study area (10km radius) shall be incorporated. Land use details of the study area
- x. Geological features and Geo-hydrological status of the study area shall be included.
- xi. Details of Drainage of the project upto 5km radius of study area. If the site is within 1 km radius of any major river, peak and lean season river discharge as well as flood occurrence frequency based on peak rainfall data of the past 30 years. Details of Flood Level of the project site and maximum Flood Level of the river shall also be provided. (mega green field projects)
- xii. Status of acquisition of land. If acquisition is not complete, stage of the acquisition process and expected time of complete possession of the land.
- xiii. R&R details in respect of land in line with state Government policy

5) Forest and wildlife related issues (if applicable):

- i. Permission and approval for the use of forest land (forestry clearance), if any, and recommendations of the State Forest Department. (if applicable)
- ii. Land use map based on High resolution satellite imagery (GPS) of the proposed site delineating the forestland (in case of projects involving forest land more than 40 ha)
- iii. Status of Application submitted for obtaining the stage I forestry clearance along with latest status shall be submitted.
- iv. The projects to be located within 10 km of the National Parks, Sanctuaries, Biosphere Reserves, Migratory Corridors of Wild Animals, the project proponent shall submit the map duly authenticated by Chief Wildlife Warden showing these features vis-a-vis the project location and the recommendations or comments of the Chief Wildlife Warden-thereon



- v. Wildlife Conservation Plan duly authenticated by the Chief Wildlife Warden of the State Government for conservation of Schedule I fauna, if any exists in the study area
- vi. Copy of application submitted for clearance under the Wildlife (Protection) Act, 1972, to the Standing Committee of the National Board for Wildlife.

6) **Environmental Status**

- i. Determination of atmospheric inversion level at the project site and site-specific micro- meteorological data using temperature, relative humidity, hourly wind speed and direction and rainfall.
- ii. AAQ data (except monsoon) at 8 locations for PM₁₀, PM_{2.5}, SO₂, NO_x, CO and other parameters relevant to the project shall be collected. The monitoring stations shall be based CPCB guidelines and take into account the pre-dominant wind direction, population zone and sensitive receptors including reserved forests.
- iii. Raw data of all AAQ measurement for 12 weeks of all stations as per frequency given in the NAQPM Notification of Nov. 2009 along with - min., max., average and 98% values for each of the AAQ parameters from data of all AAQ stations should be provided as an annexure to the EIA Report.
- iv. Surface water quality of nearby River (100m upstream and downstream of discharge point) and other surface drains at eight locations as per CPCB/MoEF&CC guidelines.
- v. Whether the site falls near to polluted stretch of river identified by the CPCB/MoEF&CC, if yes give details.
- vi. Ground water monitoring at minimum at 8 locations shall be included.
- vii. Noise levels monitoring at 8 locations within the study area.
- viii. Soil Characteristic as per CPCB guidelines.
- ix. Traffic study of the area, type of vehicles, frequency of vehicles for transportation of materials, additional traffic due to proposed project, parking arrangement etc.
- x. Detailed description of flora and fauna (terrestrial and aquatic) existing in the study area shall be given with special reference to rare, endemic and endangered species. If Schedule- I fauna are found within the study area, a Wildlife Conservation Plan shall be prepared and furnished.
- xi. Socio-economic status of the study area.

7) **Impact and Environment Management Plan**

- i. Assessment of ground level concentration of pollutants from the stack emission based on site-specific meteorological features. In case the project is located on a hilly terrain, the AQIP Modelling shall be done using inputs of the specific terrain characteristics for determining the potential impacts of the project on the AAQ. Cumulative impact of all sources of emissions (including transportation) on the AAQ of the area shall be assessed. Details of the model used and the input data used for modelling shall also be provided. The air quality contours shall be plotted on a location map showing the location of project site, habitation nearby, sensitive receptors, if any.
- ii. Water Quality modelling - in case of discharge in water body.
- iii. Impact of the transport of the raw materials and end products on the surrounding

environment shall be assessed and provided. In this regard, options for transport of raw materials and finished products and wastes (large quantities) by rail or rail-cum road transport or conveyor- cum-rail transport shall be examined.

- iv. A note on treatment of wastewater from different plant operations, extent recycled and reused for different purposes shall be included. Complete scheme of effluent treatment. Characteristics of untreated and treated effluent to meet the prescribed standards of discharge under E(P) Rules.
- v. Details of stack emission and action plan for control of emissions to meet standards.
- vi. Measures for fugitive emission control
- vii. Details of hazardous waste generation and their storage, utilization and management. Copies of MOU regarding utilization of solid and hazardous waste in cement plant shall also be included. EMP shall include the concept of waste-minimization, recycle/reuse/recover techniques, Energy conservation, and natural resource conservation.
- viii. Proper utilization of fly ash shall be ensured as per Fly Ash Notification, 2009. A detailed plan of action shall be provided.
- ix. Action plan for the green belt development plan in 33 % area i.e. land with not less than 1,500 trees per ha. Giving details of species, width of plantation, planning schedule etc. shall be included. The green belt shall be around the project boundary and a scheme for greening of the roads used for the project shall also be incorporated.
- x. Action plan for rainwater harvesting measures at plant site shall be submitted to harvest rainwater from the roof tops and storm water drains to recharge the ground water and also to use for the various activities at the project site to conserve fresh water and reduce the water requirement from other sources.
- xi. Total capital cost and recurring cost/annum for environmental pollution control measures shall be included.
- xii. Action plan for post-project environmental monitoring shall be submitted.
- xiii. Onsite and Offsite Disaster (natural and Man-made) Preparedness and Emergency Management Plan including Risk Assessment and damage control. Disaster management plan should be linked with District Disaster Management Plan.

8) Occupational health

- i. Plan and fund allocation to ensure the occupational health & safety of all contract and casual workers
- ii. Details of exposure specific health status evaluation of worker. If the workers' health is being evaluated by pre designed format, chest x rays, Audiometry, Spirometry, Vision testing (Far & Near vision, colour vision and any other ocular defect) ECG, during pre-placement and periodical examinations give the details of the same. Details regarding last month analyzed data of above-mentioned parameters as per age, sex, duration of exposure and department wise.
- iii. Details of existing Occupational & Safety Hazards. What are the exposure levels of hazards and whether they are within Permissible Exposure level (PEL). If these are not within PEL, what measures the company has adopted to keep them within PEL so that health of the workers can be preserved,
- iv. Annual report of health status of workers with special reference to Occupational

Health and Safety.

9) **Corporate Environment Policy**

- i. Does the company have a well laid down Environment Policy approved by its Board of Directors? If so, it may be detailed in the EIA report.
- ii. Does the Environment Policy prescribe for standard operating process / procedures to bring into focus any infringement / deviation / violation of the environmental or forest norms / conditions? If so, it may be detailed in the EIA.
- iii. What is the hierarchical system or Administrative order of the company to deal with the environmental issues and for ensuring compliance with the environmental clearance conditions? Details of this system may be given.
- iv. Does the company have system of reporting of non compliances / violations of environmental norms to the Board of Directors of the company and / or shareholders or stakeholders at large? This reporting mechanism shall be detailed in the EIA report

10) Details regarding infrastructure facilities such as sanitation, fuel, restroom etc. to be provided to the labour force during construction as well as to the casual workers including truck drivers during operation phase.

11) **Enterprise Social Commitment (ESC)**

- i) Adequate funds (at least 2.5 % of the project cost) shall be earmarked towards the Enterprise Social Commitment based on Public Hearing issues and item-wise details along with time bound action plan shall be included. Socio-economic development activities need to be elaborated upon.

12) Any litigation pending against the project and/or any direction/order passed by any Court of Law against the project, if so, details thereof shall also be included. Has the unit received any notice under the Section 5 of Environment (Protection) Act, 1986 or relevant Sections of Air and Water Acts? If so, details thereof and compliance/ATR to the notice(s) and present status of the case.

13) A tabular chart with index for point wise compliance of above TOR.

14) **The prescribed TOR would be valid for a period of four years for submission of the EIA/EMP report.**



सत्यमेव जयते

File No: 467010701-INFRA2/03-2024

Government of India

Ministry of Environment, Forest and Climate Change

(Issued by the State Environment Impact Assessment Authority (SEIAA),
ODISHA)



Date 17/08/2024



To,

Sri. Shubham Gupta, Director
M/s VCI Chemical Industries Pvt. Ltd.
49, Government Industrial Estate, Kalpi Road, Kanpur, Kanpur Nagar, Uttar Pradesh, Pin- 208012
scm@vikrantgroup.com

Subject: Grant of prior Environmental Clearance (EC) to the proposed project under the provision of the EIA Notification 2006 -regarding.

Sir/Madam,

This is in reference to your application submitted to SEIAA vide proposal number SIA/OR/IND2/467010/2024 dated 23/03/2024 for grant of prior Environmental Clearance (EC) to the proposed project under the provision of the EIA Notification 2006 and as amended thereof.

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC24B1401OR5567675N
(ii) File No.	467010/01-INFRA2/03-2024
(iii) Clearance Type	Fresh EC
(iv) Category	B1
(v) Project/Activity Included Schedule No.	4(b)(ii) Coaltar processing units
(vii) Name of Project	Proposed 1,00,000 TPA green field Coal Tar Distillation Plant at Kalinganagar Industrial Area, District-Jajpur, Odisha
(viii) Name of Company/Organization	M/s VCI Chemical Industries Pvt. Ltd
(ix) Location of Project (District, State)	At- Kalinganagar Industrial Area, District-Jajpur, Odisha
(x) Issuing Authority	SEIAA, Odisha
(xi) Applicability of General Conditions as per EIA Notification, 2006	No

3. In view of the particulars given in the Para 1 above, the project proposal interalia including Form-2(Part A, B and C)/ EIA & EMP Report were submitted to the SEIAA, Odisha for an appraisal by the State Level Expert Appraisal

Committee(SEAC) under the provision of EIA notification 2006 and its subsequent amendments thereto.

4. The above-mentioned proposal has been considered for EC by SEAC in its meeting held on 10.07.2024. The minutes of the meeting and all the project documents as submitted by project proponent are available on Parivesh portal which can be accessed from the Parivesh portal by scanning the QR Code above or through the following web link [click here](#).
5. Details of the project along with the salient features of the project as submitted by the project proponent in Form-2(Part A, B and C)/ EIA & EMP Report and as presented before SEAC are annexed to this EC as Annexure- 2.
6. This proposal conforms to the item no. 4(b)(ii)- 'Coaltar processing units' in the schedule of EIA Notification, 2006 as amended from time to time, and the Industry-2 project falls under Category B1.
7. The SEAC, after detailed deliberations made by the Project Proponent and the EIA Consultant, in its meeting held on 10.07.2024 under the provisions of EIA Notification 2006 and its subsequent amendments, recommended the proposal for grant of Environmental Clearance (EC) valid for a period of 10 years, stipulating various conditions.
8. The matter was again examined in the State Environment Impact Assessment Authority (SEIAA), Odisha in its 173rd meeting held on 06.08.2024 & 08.08.2024, recommendation of SEAC and in accordance with the EIA Notification, 2006 and further amendments thereto. After detailed discussion in the matter, the Authority decided to grant Environmental Clearance as per the recommendation of SEAC with usual standard and specific conditions as applicable for coal tar distillation plant.
9. Environmental Clearance (EC) is granted to the project valid for a period of 10 years under the provisions of EIA Notification No. S.O. 1533 (E) dated the 14th September, 2006 of the Government of India in the erstwhile Ministry of Environment and Forests, as amended from time to time for proposed "establishment of 1,00,000 TPA green field Coal Tar Distillation Plant located at Kalinganagar Industrial Area, District-Jajpur by M/s VCI Chemical Industries Pvt. Ltd" with the following stipulations, environmental conditions and safeguards as given in Annexure- 1.
10. The SEIAA, Odisha reserves the right to alter /modify the above conditions or stipulate any further condition in the interest of environment protection.
11. The Environmental Clearance to the aforementioned project is under provisions of EIA Notification, 2006. It does not tantamount to approvals/consent/permissions etc. required to be obtained under any other Act/Rule/regulation. The Project Proponent is under obligation to obtain approvals /clearances under any other Acts/ Regulations or Statutes, as applicable, to the project.
12. The Project Proponent is under obligation to implement commitments made in the Environment Management Plan, which forms part of this EC.
13. This issues with the approval of the Competent Authority

Copy To

1. **Joint Secretary (IA Division)**, Ministry of Environment, Forests and Climate Change Govt. of India, Indira Paryavaran Bhavan, Jor Bagh Road, Aliganj, New Delhi-110003 for information.
2. **Additional Chief Secretary**, Forests & Environment Dept., Government of Odisha for information.
4. **Member Secretary**, State Pollution Control Board, Odisha, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-8, Bhubaneswar for information.
5. **Additional Principal Conservator of Forests**, Regional Office (RO), Ministry of Environment & Forests, A/3, Chandrasekharpur, Bhubaneswar for information.
6. **Regional Director**, CGWA, South Eastern Region, Bhujal Bhawan, Khandagiri, Bhubaneswar, Pin-751030.
8. **Collector & DM, Jajpur** for Information and necessary action.
9. Guard file for record/Website/Parivesh Portal.

Annexure 1

Standard EC Conditions for (Coaltar processing units)

1. Specific Conditions

S. No	EC Conditions
1.1	Necessary permission as mandated under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981, as applicable from time to time, shall be obtained from the State Pollution Control Board.
1.2	The proponent shall obtain permission from concerned authority for discharge of excess treated water and storm water to the proposed drain along at road side before operation of plant.
1.3	Necessary authorization required under the Hazardous and Other Wastes (Management and Trans-Boundary Movement) Rules, 2016, Solid Waste Management Rules, 2016 shall be obtained and the provisions contained in the Rules shall be strictly adhered to.
1.4	All statutory permission including NOC from airport authority, fire, structure and stability etc. shall be obtained before plant operation.
1.5	Proper care shall be taken for transportation of crude coal tar to the project proponent's storage tanks. No raw material/solvent prohibited by the concerned regulatory authorities from time to time, shall be used. License shall be obtained for storage of explosives/inflammable raw materials before plant operation. Greenbelt plantation activities shall be carried out during the construction activity.
1.6	To control source and the fugitive emissions, suitable pollution control devices shall be installed to meet the prescribed norms and/or the NAAQS. The gaseous emissions shall be dispersed through stack of adequate height as per CPCB/SPCB guidelines. Bag filter (PTFE/pulse jet) shall be installed to control the emissions.
1.7	Rainwater harvesting system shall be set up in the premises and water shall be used for various industrial purpose in the unit. Trees located within the project area shall be transplanted to alongside the boundary green development area.
1.8	Process effluent/any wastewater shall not be allowed to mix with storm water. The storm water from the premises shall be collected and discharged through a separate conveyance system.
1.9	Hazardous chemicals shall be stored in tanks, tank farms, drums, carboys etc. Flame arresters shall be provided on tank farm, and solvent transfer through pumps. The Company shall strictly comply with the rules and guidelines under Manufacture, Storage and Import of Hazardous Chemicals (MSIHC) Rules, 1989 as amended time to time. All transportation of Hazardous Chemicals shall be as per the Motor Vehicle Act (MVA), 1989.
1.10	<p>The company shall undertake waste minimization measures as below: -</p> <ol style="list-style-type: none"> Metering and control of quantities of active ingredients to minimize waste. Reuse of by-products from the process as raw materials or as raw material substitutes in other processes. Use of automated filling to minimize spillage. Use of Close Feed system into batch reactors. Venting equipment through vapour recovery system. Use of high pressure hoses for equipment clearing to reduce wastewater generation.
1.11	All the commitments made to the public during public consultation/hearing shall be satisfactorily implemented.

S. No	EC Conditions
1.12	As per the Ministry's OM dated 30.09.2020 superseding the OM dated 01.05.2018 regarding the Corporate Environmental Responsibility, and as per the action plan proposed by the project proponent to address the socio-economic and environmental issues in the study area, the project proponent, as committed, shall provide education funds in technical training centers/ support in nearby village's schools, support in health care facilities, drinking water supply and funds for miscellaneous activities like solar street lights, battery, solar panel etc., in the nearby villages. The action plan shall to be completed within time as proposed.
1.13	For the DG sets, emission limits and the stack height shall be in conformity with the extant regulations and the CPCB guidelines. Acoustic enclosure shall be provided to DG set for controlling the noise pollution.
1.14	The unit shall make the arrangement for protection of possible fire hazards during manufacturing process in material handling. Fire-fighting system shall be as per the norms.
1.15	Occupational health surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act. Workers shall be provided with adequate safety kits/mask for protection from carbon black/coal tar dust, if any, occur in the factory.
1.16	Continuous online (24x7) monitoring system for stack emissions shall be installed for measurement of flue gas discharge and the pollutants concentration, and the data to be transmitted to the CPCB and SPCB server. For online continuous monitoring of effluent, the unit shall install web camera with night vision capability and flow meters in the channel/drain carrying effluent within the premises. The project proponent shall submit monthly summary report of continuous stack emission and air quality monitoring and results of manual stack monitoring and manual monitoring of air quality /fugitive emissions to Regional Office of MoEF&CC, Zonal office of CPCB and Regional Office of SPCB along with six- monthly monitoring report.
1.17	A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly report to the head of the organization.
1.18	Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purposes. Year wise progress of implementation of action plan shall be reported to the SEIAA, Odisha/SPCB/Regional Office along with six monthly compliance report.
1.19	PP shall sensitize and create awareness among the people working within the project area as well as its surrounding area on the ban of Single Use Plastic in order to ensure the compliance of Notification published by MOEFCC on 12th August, 2021. A report along with photographs on the measures taken shall also be included in the six-monthly compliance report being submitted to concerned authority.

2. General Conditions

S. No	EC Conditions
2.1	No further expansion or modifications in the plant, other than mentioned in the EIA Notification, 2006 and its amendments, shall be carried out without prior approval of the SEIAA, Odisha as applicable. In case of deviations or alterations in the project proposal from those submitted to SEIAA for clearance, a fresh reference shall be made to the SEIAA, Odisha as applicable, to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any.
2.2	The energy source for lighting purpose shall be preferably LED based, or advanced having preference in energy conservation and environment betterment.
2.3	The overall noise levels in and around the plant area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels shall conform to the standards prescribed under the Environment (Protection) Act, 1986 Rules, 1989 viz. 75 dBA (day time) and 70 dBA (night time).
2.4	The company shall undertake all relevant measures for improving the socio-economic conditions of the surrounding area. CER activities shall be undertaken by involving local villages and administration and shall be implemented. The company shall undertake eco-developmental measures including community welfare measures in the project area for the overall improvement of the environment.
2.5	The company shall earmark sufficient funds towards capital cost and recurring cost per annum to implement the conditions stipulated by the SEIAA, Odisha as well as the State Government & SPCB along with the implementation schedule for all the conditions stipulated herein. The funds so earmarked for environment management/ pollution control measures shall not be diverted for any other purpose.
2.6	A copy of the clearance letter shall be sent by the project proponent to concerned Panchayat, Zilla Parishad/Municipal Corporation, Urban local Body and the local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal.
2.7	It shall be mandatory for the project management to submit half yearly compliance reports on the status of implementation of the above stipulated environmental safeguards to the SEIAA, Odisha / Integrated Regional Office of the MoEF & CC, Bhubaneswar in soft copies on 1 st day of June and December of each calendar year. No hard copy of six monthly compliance report shall be accepted to SEIAA. The proponent shall also upload the compliance report including results of monitored data, as applicable in the website of the Ministry for monitoring of EC Conditions, failing which EC is liable to be revoked
2.8	The environmental statement for each financial year ending 31st March in Form-V as is mandated shall be submitted to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the respective Regional Offices of MoEF&CC by e-mail.
2.9	The project proponent shall advertise in at least two local Newspapers widely circulated in the region, one of which shall be in the vernacular language informing that the project has been accorded Environmental Clearance by SEIAA and copies of clearance letters are available with the State Pollution Control Board and may also be seen on the website of Ministry at

S. No	EC Conditions
	https://parivesh.nic.in/ . The advertisement shall be made within Seven days from the date of receipt of the Clearance letter and a copy of the same shall be forwarded to the Regional Office of MoEF&CC, Bhubaneswar.
2.10	The project proponent shall inform the Regional Office, MoEF&CC, Govt. of India, Bhubaneswar as well as SEIAA, Odisha the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.
2.11	This Environmental Clearance (EC) is subject to orders/judgment of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, Common Cause Conditions as may be applicable.
2.12	The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter.
2.13	Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

3. NbwI Conditions

S. No	EC Conditions
3.1	The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.
3.2	The project proponent shall prepare a Site-Specific Conservation Plan & Wildlife Management Plan and approved by the Chief Wildlife Warden. The recommendations of the approved Site-Specific Conservation Plan / Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report. (in case of the presence of schedule -I species in the study area).

Additional EC Conditions

Water Quality Monitoring and Preservation:

1. The project proponent shall install 24x7 continuous effluent monitoring system with respect to the standards prescribed in Environment (Protection) Rules 1986.
2. The project proponent shall monitor regularly ground water quality at least twice a year (pre and post monsoon) at sufficient numbers of piezometers/sampling wells in the plant and adjacent areas through labs recognized under Environment (Protection) Act, 1986 and NABL accredited laboratories.
3. The project proponent shall submit monthly summary report of continuous effluent monitoring and results of manual effluent testing and manual monitoring of ground water quality to Regional Office of MoEF&CC, Zonal office of CPCB and Regional Office of SPCB along with six-monthly monitoring report.
4. As already committed by the project proponent, Zero Liquid Discharge shall be ensured and no waste/treated water shall be discharged outside the premises.
5. Sewage Treatment Plant (STP) shall be provided for treatment of domestic wastewater to meet the prescribed standards.

Noise Monitoring and Prevention:

1. Noise level survey shall be carried as per the prescribed guideline and report in this regard shall be submitted to

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Regional Officer of the Ministry as a part of six-monthly compliance report.

Energy Conservation Measures:

1. Provide solar power generation on rooftops of buildings, for solar light system for all common areas, street lights, parking around project area and maintain the same regularly.

Waste Management:

1. Kitchen waste shall be composed or converted to biogas for further use.

Greenbelt Development:

1. Green belt shall be developed in an area equal to 33% of the plant area with a native tree species in accordance with CPCB guidelines. The greenbelt shall inter alia cover the entire periphery of the plant.

Human Health Issues:

1. Emergency preparedness plan based on the Hazed identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.

2. The project proponent shall carry out heat stress analysis for the workmen who work in high temperature work zone and provide Personal Protection Equipment (PPE) as per the norms of Factory Act.

3. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.



Annexure-2**Proposal in Brief:**

The highlights of the proposal as ascertained from the application and as revealed from proceedings/discussion held during the meeting of SEAC/SEIAA, are given as under.

1. This is a proposal of Environmental Clearance for Proposed establishment of 1,00,000 TPA green field Coal Tar Distillation Plant located at Kalinganagar Industrial Area, District- Jajpur by M/s VCI Chemical Industries Pvt. Ltd. and filed by Sri. Shubham Gupta, Director.
2. Category: As per EIA Notification, 2006 and its subsequent amendments, the proposed project falls under Category B in Schedule in item 4 (b) - (ii) Coal Tar Distillation.
3. ToR Details: Terms of Reference was issued by SEIAA vide letter no. SIA/OR/IND2/406839/2022 dated 28.04.2023 for undertaking detailed EIA studies.
4. Public Hearing Details: The Public hearing was conducted on 29.11.2023 at Danagadi Bhavan, Mauza- Trijanga under Jajpur Police Station, District- Jajpur, Odisha. Total budget of Rs. 92.93 lakhs have been proposed for compliance of issues raised during Public Hearing mainly on education, health care, drinking water, environment, livelihood and infrastructure.
5. Location and Connectivity: The project is in Mouza- Jakhapura & Kachharigaon, Thana- Dharmasala, Tehsil- Danagadi at District- Jajpur, Odisha. The proposed site is bounded by Latitude: 20°55'50.10"N to 20°55'45.56"N & Longitude: 86°2'56.32"E to 86°2'47.25"E bearing Topo Sheet No.: F54N16, F45O4, F45T13 & F45U1. The kissam of the land is "Patita" as per letter from IDCO. The project site is easily accessible through the NH-200 which passes 4.01 km from the site in the SW direction and Jakhapura GSY Road is at 0.45 Km, N. The nearest Railway Station is Jakhapura Junction which 2.05 km in the SE-direction of project site. Nearest airport is Biju Patnaik International Airport is at 78.75 Km, SSW) Nearest town/Habitation - Jakhapura (0.32 km, NE) and Danagadi (5.36 Km, NE). Nearest River/Canal - Seasonal Nala (0.05 km, West), Ganda Nala (3.43 km, East), Brahmani River (4.63 km, South). Forests in the Vicinity are Hill Forest is at 1.76 km, NW and Danagadi PF is at 5.09 km, NNE. No national parks, Wildlife Sanctuaries, Biosphere Reserves are present within 10 km radius. The Project site comes under Seismic zone Zone – III (moderate damage risk zone) [as per IS 1893 (Part-I): 2002].
6. The proposed land comes under IDCO land bank and has been leased through DSWCA from IDCO to VCI Chemical Industries Pvt. Ltd. for a period of 63 years vide letter no. IDCO/HO/P&A/LA- E/ 8229/2021- 22782 dtd. 06/09/2022.
7. Baseline study details: Baseline Study was conducted in pre-monsoon season 2022 (March to May 2022), 8 monitoring station for Air quality & Noise level monitoring, 4 sampling location for ground & surface water quality monitoring and 4 stations for soil quality has been monitored. The results are well within limit of statutory norm.
 - a) Air quality: The AAQ analysis indicates that the concentration of PM₁₀ varied from 78.3 to 57.5 µg/m³, PM_{2.5} from 45.3 to 28.8 µg/m³, SO₂ from 21.6 to 6.5 µg/m³, NO_x from 29.3 to 10.1 µg/m³, C6H6 - <4.0 & BaP - <0.5.
 - b) Surface water quality: Color - <5.0, pH values varied between 7.7 to 7.5, Turbidity –

3.4 to 4.5, BOD – 3.3 to 1.6 mg/L, COD – 16 to 9.5 mg/L, Cyanide – ND, Oil and Grease – 1.0 to 1.8 mg/L, Phenolic Compounds C₆H₅OH – BDL, Polyaromatic Hydrocarbons - BDL.

- c) Ground water quality: pH values varied between 7.69 to 7.52 , Electrical Conductivity – 39.8 to 48.6 μ S/cm, Chloride – 33.6 to 27.5 mg/L, Alkalinity – 73 to 54 mg/L, TDS – 187 to 172 mg/L.
- d) Noise study: Noise level varies from 59.9 to 41.6 dB (A) during Day time and 45.2 to 35.9 dB (A) during Night time, which are below the prescribed limits of CPCB.
- e) Soil quality: pH – 6.21 to 5.6, Conductivity – 312 to 56 μ S, Organic Carbon – 1.32 to 1.1 %, Potassium – 805 to 662 mg/kg, Nitrogen – 41.2 to 30.6 mg/kg.

8. Plant Configuration: The unit configuration and capacity of Proposed project is given below:

Unit	Output	Quantity	
Tar Distillation Unit	Light Oil	500	TPA
	Naphthalene Distillation Unit	10260	TPA
	Anthracene-1	15900	TPA
	Anthracene-2	8000	TPA
	Med. Temp. Pitch	55000	TPA
De-Phenolization Unit	De-phenolic Oil	1552	TPA
Phenol Refining Unit	Refined Phenol	756	TPA
	O-Cresol	200	TPA
	M & P Cresol	244	TPA
	Tech. Gr. Cresol	528	TPA
Pitch modification Unit	Modified Pitch	40750	TPA
	Liquid Modified Pitch	10400	TPA
	Flash Oil	3850	TPA
Naphthalene Distillation Unit	Tech. Naphthalene	3260	TPA
	Refined Naphthalene	6300	TPA
	Naphthalene Oil	700	TPA
	Low Naphthalene Wash Oil	8880	TPA
Oil Mixing unit	Fuel Oil	23382	TPA
	Carbon Black Oil	25000	TPA

9. Raw Material, Fuel and Energy Requirement:- The details of the raw material requirement for the Proposed project along with its source and mode of transportation is given as below:

Particulars	Quantity in TPA	Source	Mode of Transport
Raw Materials			
Dehydrated Coal Tar	1,00,000	Local Steel Plants (Coke ovens, coal Gasifiers)	Road/Railway
Crude Phenol	1,217	Local	Road
Crude Naphthalene	2,000	Local	Road

Medium Temperature Pitch	20,000	Local	Road
Consumables			
Sodium Hydroxide (30%)	743	Local	Road
Sulphuric acid (98%)	108	Local	Road
Sodium Chloride	36	Local	Road
Conduction Oil	50	Local	Road
Solid Pitch	20,000	Local	Road

10. Fuel Requirement:- Natural gas 560 Metric Million British Thermal Unit per day (MMBTY/D) is required, will be sourced from BPCL (Bhubaneshwar), and will be transported via Pipeline.
11. Water Requirement:- The total water requirement is 376 KLD. The proposed make-up water will be sourced through IDCO pipeline supply. Water will be allocated by Water Resources Department vide letter no. PD-II/SLSWCA/GIL, dated 27.02.2024.
12. Wastewater Generation and Management:- The capacity of ETP is 60 KLD & capacity of STP is 15 KLD. Thw domestic wastewater will be used in Raw Material yard sprinkling, dust suppression & greenbelt plantation.
13. Power Requirement:- Power requirement will be 2500 KWH or 2.5 MW from Tata Power Northern Odisha (TPNODL).
14. Solid and Hazardous Waste Details:

Sl. No.	Type of Waste	Quantity (TPA)	Source	Management/ Disposal
1.	Residual Oil	0.5	Process / ETP	Will be sold to SPCB Authorized Re-processor
2.	Spent Oil	1.0	Process	Will be sold to SPCB Authorized Re-processor
3.	Oil Sludge	0.4	Process	Will be sold to SPCB Authorized Coprocessor/ Cement Kiln/ CHWTSDF
4.	Sludge/salt from ETP/ZLD	210	ETP / ZLD	CHWTSDF
6.	Oily Cotton Waste	0.4	Cleaning	Will be sold to SPCB Authorized Coprocessor/ Cement Kiln/ CHWTSDF
7.	Discarded Container & Barrel	5	Various Packing material	Will be sold to SPCB Authorized Re-processor
8.	Plastic Waste	0.4	Various Packing	Will be Sent to Approved recycler
9.	Oily Cotton Waste /Leather Hand Gloves / Cotton Hand Gloves	0.1	Process	Will be sold to SPCB Authorized Coprocessor/ Cement Kiln/ CHWTSDF

10.	Waste Insulation Material	0.4	From Plant	CHWTSDF
11.	E-Waste	0.2	From plant equipment's	Will be sold to SPCB Authorized Re-processor

15. Greenbelt Development:-

- Greenbelt/plantation will be done in 2.95 ha, 33.18% of the total plant area.
- A three-tier plantation is proposed comprising of an outermost belt of taller trees which will act as a barrier.
- Local plant species will be preferred as per the CPCB guidelines in consultation with the Local Forest Department.
- Greenbelt development along the plant boundary attenuates noise level, arrests dust, and improves the surrounding environment.
- 2500 number of trees per Hectare will be planted for the greenbelt development. So total no. of trees will be Planted for greenbelt area = 2500 x 2.95 Ha. = 7,375 No. of Tress.

16. Project Cost:- The capital cost of the project is Rs. 203.72 Crores and capital cost for Environmental Protection Measures is proposed as Rs. 14.42 Crores, which will 7.07 % of total project cost. Recurring Cost/annum for Environmental Pollution Control Measures Rs. 2.165 crores.

17. Employment Generation:- Direct Employment generation during operation phase will be 167, Period of employment 330 days. Indirect Employment generation will be around 250. Employment generation during Construction Phase will be around 600.

18. Environment Consultant:- The Environment consultant M/s. Visiontek Consultant Services Private Limited, Bhubaneswar along with the proponent made a presentation on the proposal before the Committee.

19. The SEAC in its meeting held on dated 09-05-2024 recommended the following:

- A. The proponent may be asked to submit the following for further processing of EC application:
- a) Details of hazardous waste management practice followed and Permission obtained for its disposal.
 - b) Revised Water balance chart showing the input fresh water and process water utilization at different stages.
 - c) Describe the process with layout for wastewater treatment plan followed and stepwise methods for removal of effluents.
 - d) Detailed process with layout for utilization of treated water in the plant and how (Zero Liquid Discharge) ZLD will be attained.

- e) Treatment methods followed for separation of organic wastes like phenols, cyanides and ammoniacal nitrogen.
 - f) Provision of Surface Runoff Treatment System (SRTS) facility for treatment of run-off generated.
 - g) Submit the license copy of the technology provider for APC devices and its working mechanism flowchart.
 - h) License copy for storage of explosives/inflammable raw materials.
 - i) Submit the design & layout of the tanks, dyke and its distance from the project site.
 - j) Submit supporting documents/MOU with the raw material suppliers.
- B. The proposed site shall be visited by Sub-Committee of SEAC to verify the followings
- a) Environmental settings of the project site.
 - b) Construction activity if any started at the site and extent of construction activity as there is complaint received for construction work without EC.
 - c) Road connectivity to the project site.
 - d) Drainage network at the site.
 - e) Discharge point for discharge of treated water and distance of the discharge point from the project site.
 - f) Any other issues including local issues.

24. The proponent has furnished the compliance and the SEAC verified the same as follows:

Sl. No.	Information Sought by SEAC	Compliance furnished by the proponent	Views of SEAC
1.	Details of hazardous waste management practice followed and Permission obtained for its disposal.	M/s VCI Chemical will obtain Hazardous waste authorization as per hazardous waste rule 2016. Details for the same is attached as Annexure-1.	-
2.	Revised Water balance chart showing the input fresh water and process water utilization at different stages.	The water consumption for the proposed plant with balance diagram is attached as Annexure-2.	-
3.	Describe the process with layout for wastewater treatment plan followed and stepwise methods for removal of effluents.	Process with Layout of wastewater treatment plant with step wise methods & design of ETP is attached as Annexure-3.	-
4.	Detailed process with layout for utilization of treated water in the plant and how (Zero Liquid Discharge) ZLD will be attained.	Details process with layout for utilization of treated water in the and how (zero liquid discharge) ZLD is attached as Annexure-4.	-
5.	Treatment methods followed for separation of organic wastes like	Stepwise description of the process used for treating waste water and	-

Sl. No.	Information Sought by SEAC	Compliance furnished by the proponent	Views of SEAC
	phenols, cyanides and ammoniacal nitrogen.	separation of Organic waste like Phenols, Cyanide and Ammoniacal Nitrogen is attached as Annexure-3.	
6.	Provision of Surface Runoff Treatment System (SRTS) facility for treatment of run-off generated.	Surface Runoff Treatment System (SRTS) facility with Step wise process and Calculation is attached as Annexure-5.	-
7.	Submit the license copy of the technology provider for APC devices and its working mechanism flowchart.	Undertaking for the technology provider for APC devices and its working mechanism flowchart is attached as an Annexure-6.	An undertaking has been submitted for the license copy of the technology provider for APC devices and its working mechanism flowchart.
8.	License copy for storage of explosives/inflammable raw materials.	Undertaking for the storage of explosive/inflammable raw materials is attached as Annexure-7.	An undertaking has been submitted for License copy for storage of explosives/inflammable raw materials.
9.	Submit the design & layout of the tanks, dyke and its distance from the project site.	Reply: Design & layout of the tanks, dyke and its distance from the project site is attached as Annexure-8.	-
10.	Submit supporting documents/MOU with the raw material suppliers	MOU with the raw materials suppliers is attached as Annexure-9.	-

25. The proposed site was visited by the sub-committee of SEAC on 19.06.2024. Following are the observations of the sub-committee:

- a) The site is allotted by IDCO and an approach road of 15 mt is under construction to meet the main road. No construction activities taken up.
- b) The PP explained the layout and informed that IDCO will construct the road side drain. As such they will not discharge any effluent.
- c) PP was asked to submit the following if not submitted:
 - i) Permission for discharge of excess treated water and storm water to the proposed drain along at road side. They need to take the permission before plant operation.
 - ii) All statutory permission including NOC from airport authority, fire, structure and stability etc.
 - iii) Greenbelt layout with minimum 20% and start plantation activities now.
 - iv) All materials (raw materials and products etc.) to be stored covered with retaining walls to avoid contamination with storm water.
 - v) All other points asked during presentation to be complied.

26. The PP submitted compliance to SEAC on 05.07.2024.

2. Whether SEAC recommended the proposal:- The proposal was placed in the SEAC meeting held on 10.07.2024 for consideration of EC. The SEAC, considering the information furnished and the presentation made by the consultant, M/s Visiontek Consultancy Services Pvt. Ltd., Bhubaneswar along with the project proponent, recommended the proposal for grant of Environmental Clearance valid for 10 years with stipulated conditions in addition to the following specific conditions.

- i) The proponent shall obtain permission from concerned authority for discharge of excess treated water and storm water to the proposed drain along at road side before operation of plant.
- ii) All statutory permission including NOC from airport authority, fire, structure and stability etc. shall be obtained before plant operation.
- iii) Greenbelt plantation activities shall be carried out during the construction activity.
- iv) All materials (raw materials and products etc.) shall be stored under covered shed with retaining walls to avoid contamination with storm water.
- v) License shall be obtained for storage of explosives/inflammable raw materials before plant operation.
- vi) Trees located within the project area shall be transplanted to alongside the boundary green development area.
- vii) The proponent shall implement the Pollution Control Measures and safeguards as proposed in the Environment Management Plan (EMP) of project report. The PP to implement advanced membrane technology processes as elaborated in the submitted ADS for ensuring zero liquid discharge by reutilising all the treated process effluents during the operational phase of the project.
- viii) All compliances submitted/ committed by PP(s) shall be strictly adhered to them in addition to all the conditions/ specific conditions of EC.

3. Decision of the Authority:- The proposal was placed in the SEIAA meeting held on 06.08.2024 & 08.08.2024 for consideration of grant of EC. After detailed deliberations, the Authority decided to grant Environmental Clearance as per SEAC recommendation with usual standard and specific conditions as applicable for coal tar distillation plant.

LAND SCHEDULE

Name of the Village : Jakhapura
 Name of the P.S. & No. : Dharamasala 197
 Name of the Tahasil : Danagadi
 Name of the District : Jajpur

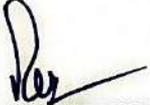
Sl No	Khata No	Plot No	Total Area (In Ac.)	Alloted area (in Ac.)	Remarks
1	419/33	860/3376(P)	8.080	2.190	Deed No-190 dt-29/02/1996
2	419	860(P)	69.370	3.030	Sanction Order No. 12 Dtd.04.01.1996
3	419/34	860/3384(P)	2.000	0.580	Deed no 190 dt-29/02/1996
4	206	864(P)	7.290	3.000	Deed no 190 dt-29/02/1996
5	345	862	2.960	2.960	Deed no 190 dt-29/02/1996
6	237	863	3.080	3.080	Deed no 190 dt-29/02/1996
7	344	861	3.250	3.250	Deed no 190 dt-29/02/1996
8	419/108	860/3336/1	0.290	0.290	Deed no 190 dt-29/02/1996
9	419/30	860/3336(P)	1.500	1.420	Deed no 190 dt-29/02/1996
10	419/34	865/3383(P)	0.280	0.260	Deed no 190 dt-29/02/1996
Total			98.100	20.060	


 REVENUE SUPERVISOR
 IDCO, BHUBANESWAR

LAND SCHEDULE

Name of the Village : Kacherigaon
Name of the P.S. & No. : Dharamasala 194
Name of the Tahasil : Danagadi
Name of the District : Jajpur

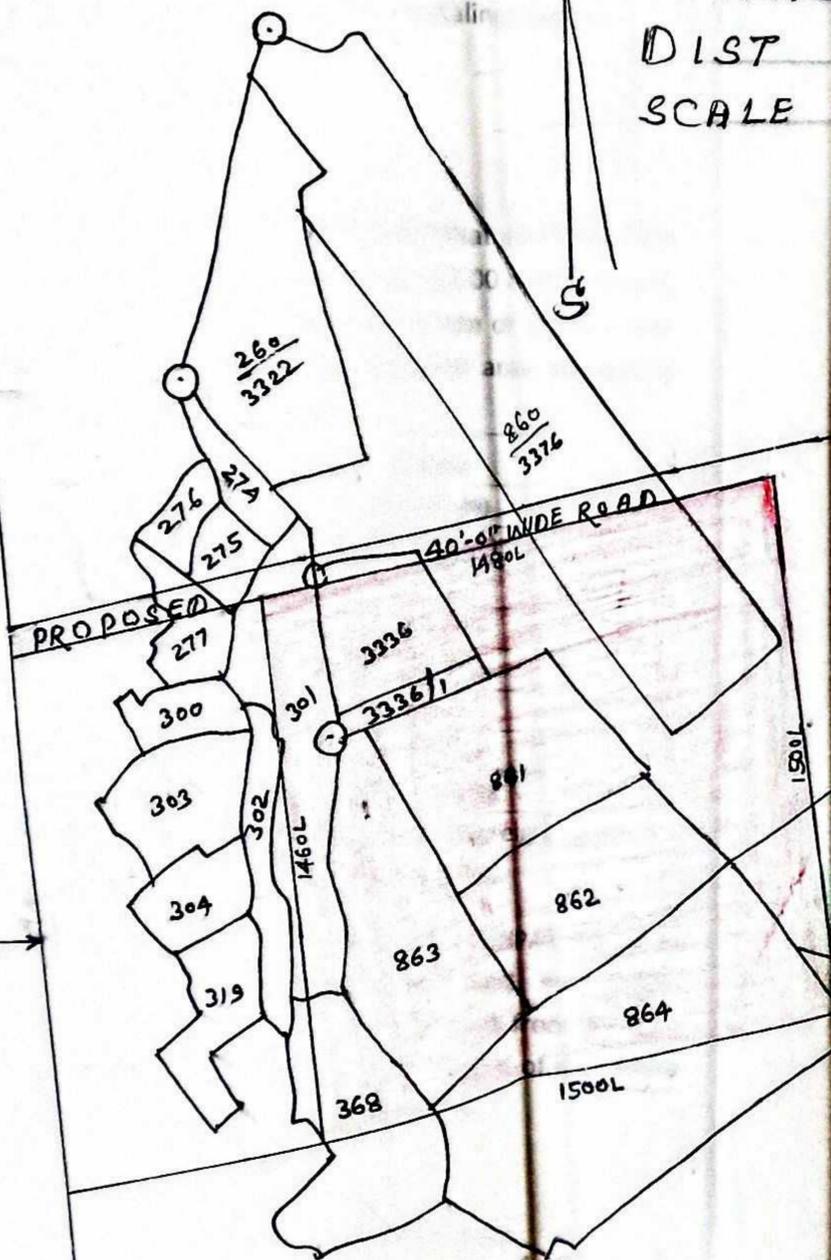
Sl No	Khata No	Plot No	Total Area (In Ac.)	Alloted area (in Ac.)	Remarks
1	29	301(P)	1.910	1.260	Deed No-190 dt- 29/02/1996
2	39	368(P)	2.260	0.680	Deed No-190 dt- 29/02/1996
Total			4.170	1.940	


REVENUE SUPERVISOR
IDCO, BHUBANESWAR

MOUZA - JAKHAPURA & KACHHARI GAON
 THANA - DHARMASHALA
 TAHSIL - DANAGADI
 DIST - JAJPUR
 SCALE - 16" = 1 MILE



ROAD CORRIDOR
300'-0"



M/S. CHETTINAD CEMENT
AC 83.00

M/S. JATIA & STEEL LTD
AC 44.000

VACANT LAND

M/S. BEEKAY STEEL
AC 64.860

RIZU PATTANAIK MARG

LAND TO BE ALLOTTED IN FAVOUR OF M/S. VCI CHEMICALS INDUSTRIES (P) LTD
 SHOWN THUS. $AC 22.00 \left(\frac{1500L + 1480L}{2} \times \frac{1500L + 1460L}{2} \right)$

REV. SUPERVISOR
1000 - BDR

Baranyendu Mohanty (S)
Land Officer



ODISHA
NEW OPPORTUNITIES

NO:IDCO:HO:P&A:LAE:8229/2021

22782

Date: 06.09.22

To

The Director,
M/s.VCI Chemical Industries Private Limited,
49,Industrial Estate, Govt. Industrial Estate
Kanpur, Uttar Pradesh-208012

Sub: Deposit of Land cost and other dues of land measuring area Ac.22.00 in favour of M/s.VCI Chemical Industries Private Limited for setting up its 1,00,000 MTPA at Kalinga Nagar Industrial Complex, Jajpur

Ref: (i) IPICOL Letter No.2677 Dtd.11.10.2021
(ii) Your Letter Dtd.05.09.2022

Sir,

Inviting reference to letter and subject cited above I am directed to intimate that your company is eligible to get a relaxation up to Ac.1.00 of land out of proposed area Ac.22.00 and the same shall be utilized for setting up workers dormitory at 50% prevailing land rate of IDCO as per IPR-15 Clause-C. IDCO has permitted Ac.1.00 of land out of total proposed area measuring Ac.22.00 for workers dormitory. The revised calculation is given below

Particulars	Amount	Amount	Total
Area	Ac.21.00	Ac.1.00	Ac.22.00
Land Premium @ 25 Lakh Per Acre	52500000	1250000	53750000
Annual Rent	918750	21875	940625
IIUS Component	735000	35000	770000
Processing fees	5000	0	5000
GST @ 18 %	298575	10238	308813
Total in Rs.	54457325	1317113	55774438

(Rupees Five Crore fifty seven lakh seventy four thousand four hundred thirty eight only)

After receipt of the above deposit(s) allotment shall be issued as per IDCO norms.

You are therefore requested to deposit the above amount through GOIPAS portal of IDCO /ICICI Bank Ltd., Bapuji Nagar Branch Current Ac No.259805000108, IFSC Code- ICIC0002598 In favour of IDCO along with GST Certificate within 15(Fifteen) Days from the date of issue of this letter for issue of allotment letter in your favour. Non payment of the above dues in time may be construed as your consent for non allotment of land.

This may be treated as most urgent.

Yours Faithfully

Land Officer 06/09/2022

Odisha Industrial Infrastructure Development Corporation

(A Government of Odisha Undertaking)

IDCO, IDCO Towers, Janpath, Bhubaneswar - 751022, Odisha, INDIA

☎ +91-0674-2541525, 2540820, 2542056 / 2541000

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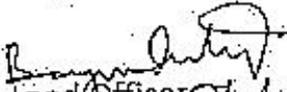
Baranyendu Mohanty (S)
Land Officer



ODISHA
NEW OPPORTUNITIES

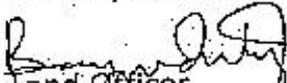
Memo No. 22783 Dtd. 06-09-22

Copy submitted to Additional Secretary to Government, Industries Department for Kind information and necessary action.


Land Officer 06/09/22

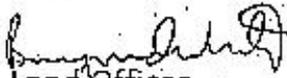
Memo No. 22784 Dtd. 06-09-22

Copy submitted to CGM(Finance), IDCO, for Kind information and necessary action.


Land Officer 06/09/22

Memo No. 22785 Dtd. 06-09-22

Copy submitted to Manager(Finance)(Retd.), IDCO, Bhubaneswar/Divisional Head, IDCO, Jajpur Road division, Jajpur for information and necessary action.


Land Officer 06/09/22

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ODISHA
 NEW OPPORTUNITIES

LetterNo.CGM/SLNA/VCICI/330/21

Date- 16.11.2021

To
 The Special Secretary to Government,
 Department of Water Resources, GoO
 Rajiv Bhavan
 Bhubaneswar

Sub: Allocation of water in favour of M/s. VCI Chemicals Pvt. Ltd. for setting up of its 1,00,000 TPA capacity Coal Tar Distillation Plant at Kalinganagar, Jajpur, Odisha with total investment of Rs. 210.00 Crores.

Madam,

I am directed to intimate that The State Level Single Window Clearance Authority (SLSWCA) in its 103rd meeting held on 04/09/2021 has approved in principle the proposal M/s. VCI Chemicals Pvt. Ltd. for setting up of its 1,00,000 TPA capacity Coal Tar Distillation Plant at Kalinganagar, Jajpur, Odisha with total investment of Rs. 210.00 Crores. The company has requested for 0.18 cusec of water for the proposed project.

The SLFC (State Level Facilitation Cell) subcommittee has assessed the water requirement to the extent of 0.18 cusecs of water for the proposed project and was accepted by SLFC in its 210th meeting held on 02/11/2021.

For kind information and necessary action at DOWR please.

Yours sincerely,

 Chief General Manager (SLNA)

Memo no.- _____ / Date 16/11/21/ Copy forwarded to Sri Nrusingh Sahu Addl Chief Engineer, DoWR and member SLFC for information and necessary action.

 Chief General Manager (SLNA)

Memo no.- 2959 / Date 16/11/21/ The Director, M/S. VCI Chemical Industries Private Limited, 49, Industrial Estate Govt. Industrial Estate, Kanpur, Uttar Pradesh - 208 012, for information and necessary action.

 Chief General Manager (SLNA)



STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY, ODISHA
 5RF-2/1, Unit-IX, Bhubaneswar-751022, Tel: 0674-3512840, Email:
 seiaaodisha@gmail.com
 (A statutory body constituted by Ministry of Environment, Forest & Climate Change
 under Environment (Protection) Act, 1986)

Letter No. 6921/SEIAA **File No. 467010/01-INFRA2/03-2024**

Dated 12/12/2025

To

The Divisional Forest Officer,
 Cuttack Forest Division,
 At-Ghatakula, Nuapada, Po-Madhupatna,
 Dist.-Cuttack, 753010

Sub: Clarification on status of land of Khata no.419/33, Plot No. 860/3376 (P), Khata No. 419, Plot No.- 860 (P), Khata no.419/34, Plot No. 860/3384(P), Khata No. 206 Plot No.-864(P), Khata no.345, Plot No.-862, Khata No. 237, Plot No.-863, Khata no.344, Plot No.-861, Khata No.419/108, Plot No. 860/3336/1, Khata No. 419/30, Plot No.860/3336(P), Khata No.419/34, Plot No.865/3383(P) of village-Jakhapura and Khata No.29, Plot No.301(P), Khata No.39, Plot No.368(P) of Village-Kacheigan of Tahasil-Jhakhapura, Dist-Jajpur, Odisha-reg.

Ref: Order dated 13.11.2025 passed by the Hon'ble NGT, EZ, Kolkata in OA. No. 194/2025/EZ in the matter of Subrat Kumar Sahoo Vrs State of Odisha

Sir,

In inviting a reference to the above cited subject, I am directed to inform you that as per the recommendation of State Level Expert Appraisal Committee (SEAC) the Environmental Clearance (EC) has been issued by SEIAA, Odisha vide EC Identification No. EC24B1401OR5567675N dated 17.08.2024 for establishment of 1,00,000 TPA green field Coal Tar Distillation Plant located at Kalinganagar Industrial Area, District-Jajpur by M/s.VCI Chemical Industries Pvt. Ltd''. During Terms of Reference (ToR) application dated 20.12.2022 and EC application dated 23.03.2024, the project proponent, M/s. VCI Chemical Industries Pvt. Ltd. has submitted the above-mentioned land documents about 22.00 acres/8.90 Ha out of total land area 102.270 acres allotted by IDC, Bhubaneswar.

Presently, a case has been filled before Hon'ble NGT, Eastern Zone Bench, Kolkata in OA no. 194/2025/EZ in the matter of Subrat Kumar Sahoo Vrs State of Odisha. There is allegation made by the petitioner that out of the 22 Acres of land leased out to the Respondent No. 5 (M/s. VCI Chemical Industries Pvt. Ltd), 11 Acres land falls under Forest Land also allegation that the Respondent No. 5 has carried out felling of 40,000 trees and is

(1)

continuing felling of trees without seeking permission from concerned authorities in blatant disregard of the laws and the flora fauna in the project area.

In view of the above, the DFO, Cuttack Forest Division is requested to submit their report specifically mentioning about the KISSAM of the land as on 25.10.1980, whether the above-mentioned land belongs to forest category or non-forest category.

Sl. No.	Khata No.	Plot No.	Total area (in Ac.)	Allotted area (In Ac.)	Village	Latitude & Longitude of Project site
1.	419/33	860/3376 (P)	8.080	2.190	Jakhapura	Latitude: 20°55'50.10"N to 20°55'45.56"N Longitude: 86°2'56.32"E to 86° 2'47.25"E
2.	419	860 (P)	69.730	3.030		
3.	419/34	860/3384 (P)	2.000	0.580		
4.	206	864 (P)	7.290	3.000		
5.	345	862	2.960	2.960		
6.	237	863	3.080	3.080		
7.	344	861	3.250	3.250		
8.	419/108	860/3336/1	0.290	0.290		
9.	419/30	860/3336 (P)	1.500	1.420		
10.	419/34	865/3383 (P)	0.280	0.260		
		98.100	20.060			
11.	29	301 (P)	1.910	1.260	Kacheigaon	
12.	39	368 (P)	2.260	0.680		
		4.170	1.940			

This is for your kind information and necessary compliance at an early date.

Enc: As above

Yours faithfully,

[Signature] 12/12/2025

Environmental Scientist, SEIAA, Odisha

Memo No. 6922/SEIAA Dt. 12.12.2025

Copy to

1. The Collector & District Magistrate, Jajpur and Tahasildar, Danagadi for information and necessary action.
2. M/s. VCI Chemical Industries Pvt. Ltd. 49, Government Industrial Estate, Kalpi Road, Kanpur, Kanpur Nagar, Uttar Pradesh, Pin- 208012 for information and necessary compliance.

[Signature] 12/12/2025

Environmental Scientist, SEIAA, Odisha